

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Miscellaneous Application No.75082 of 2022
(Withdrawal of appeal)**
(On behalf of Appellant)

And

Service Tax Appeal No.00023 of 2010

(Arising out of Order-in-Original No.28/Commr/ST/Kol/2009-10 dated 29.10.2009 passed by Commissioner of Service Tax, Kolkata.)

Commissioner of Service Tax, Kolkata

(Kendriya Utpad Shulk Bhawan, 3rd Floor, 180, Santipally, Rajdanga Main Road, Kolkata-700107.)

...Appellant

VERSUS

M/s. Sriram Transport Company

.....Respondent

(“White Tower”, 115, College Street, Room No.G-II, Kolkata-12.)

APPEARANCE

Shri J.Chattopadhyay, Authorized Representative for the Appellant (s)

NONE for the Respondent (s)

CORAM: HON’BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75072/2022

FINAL ORDER NO. 75178/2022

DATE OF HEARING : 4 April 2022

DATE OF DECISION : 4 April 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of CBEC Instruction under F.No.390/Misc/116/2017-JC dated 22.08.2019.

2. Shri J.Chattopadhyay, learned Authorized Representative appeared on behalf of the Appellant Department and prayed for withdrawal of the Appeal. None appeared on behalf of the Respondent.

3. Accordingly, the prayer of the Revenue is allowed and the Appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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